

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal(AT) No. 14 of 2021**

IN THE MATTER OF:

M/s Subh Laxmi Colonizers Pvt. Ltd. ...Appellant

Vs

Registrar of Companies and Anr.Respondents

Present:

**For Appellant: Mr. Ashotosh Gupta and Mr. Gaurav Rana,
Advocates**

For Respondents: None.

**O R D E R
(Through Virtual Mode)**

16.02.2021 Heard learned Counsel for the Appellant. He submits that the Tribunal has not considered the fact that the Appellant Company is having assets and the Company was under litigation, therefore, order of removal of Company's name from the register of Companies, is erroneous.

Let notices be issued on Respondents by Speed Post. Requisites along with process fee, if not filed, be filed by 18.02.2021. If the Appellant provides the e-mail address of Respondents, let notices be also issued through e-mail.

Let the matter be fixed on **5th March, 2021**.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**(Kanthi Narahari)
Member(Technical)**